GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

Lok Sabha

UNSTARRED QUESTION NO.: 760
(TO BE ANSWERED ON THE 24th July 2025)

INVESTIGATION INTO THE AHMEDABAD AIR CRASH

760. SHRI MANISH TEWARI Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) whether the Aircraft Accident Investigation Bureau (AAIB) has appointed a Lead Investigator for the Air India Boeing 787 crash in Ahmedabad, if so, the details thereof and if not, the reasons therefor;
- (b) whether the delay in appointing a Lead Investigator contravenes the protocols laid down under Annex 13 of the International Civil Aviation Organization (ICAO) and if so, the details thereof along with the steps being taken by the Government to ensure compliance and restore international credibility;
- (c) whether any safety audits of domestic airlines were undertaken, especially post-privatisation of Air India, if so, the details thereof and if not, the reasons therefor;
- (d) the details of compensation announced for the victims of the plane crash including both passengers and the medical residents of the affected building; and
- (e) whether the Government is considering to suggest for constituting a Joint Parliamentary Committee (JPC) to examine regulatory failures and safety standards in view of the increasing number of aviation-related incidents and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): An Investigation has been ordered by Director General, Aircraft Accident Investigation Bureau (AAIB) under Rule 11 of the Aircraft (Investigation of Accidents & Incidents) Rules, 2017 to determine the probable cause(s)/contributory factor(s) leading to the accident of Air India flight AI-171 at Ahmedabad on 12.06.2025.;

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(b): AAIB had ordered an investigation immediately after the accident took place. AAIB follows the Standards and Recommended Practices (SARPs) as outlined in International Civil Aviation Organisation (ICAO) Annex 13 on "Aircraft Accident and Incident Investigation" and the same is being followed for AI-171 crash investigation.;

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(c): Post privatisation, 02 regulatory audits of M/s Air India were carried out during the year 2023 and 2025. Directorate General of Civil Aviation (DGCA) has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;

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(d): India has ratified the Montreal Convention, 1999 by making amendments to the Carriage by Air Act, 1972 in 2009 which interalia provides the liabilities of carriers for compensation in case of death, delay, damage or loss to persons, baggage or cargo for international carriage.;

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Air India has informed that it has released an interim compensation of Rs. 25 Lakhs to the Next of Kin (NoK) of 128 deceased persons as on 18.07.2025. For the remaining deceased, the payment of interim compensation is in various stages of document submission by the NoK. The process for the final compensation will be initiated after the completion of disbursement of interim compensation.;

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Air India has also informed that the registration of the requisite Trust by TATA Sons has been completed on 18.07.2025 and the airline is in the process of initiating the requisite documentation and verification formalities to enable the disbursement of the voluntary ex gratia payment of Rs. 1 crore each to the Next of Kin (NoK) of deceased. Further, Air India is assisting families of the deceased and injured in various ways such as travel arrangements, accommodation, medical expenses, immediate cash payments to daily wage earners who are injured etc.;

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(e): No such proposal is under consideration.
